

**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD
R/SPECIAL CIVIL APPLICATION NO. 8712 of 2026**

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ANSARI M. IKBAL ALIHUSEN & ORS.

Versus

STATE OF GUJARAT & ORS.

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Appearance:

A S TIMBALIA(7372) for the Petitioner(s) No.

1,10,11,12,13,14,15,16,17,18,19,2,20,21,22,23,24,25,26,3,4,5,6,7,8,9

MR. DHAVALKUMAR R. RANA(21244) for the Petitioner(s) No.

1,10,11,12,13,14,15,16,17,18,19,2,20,21,22,23,24,25,26,3,4,5,6,7,8,9

MS TRUSHA PATEL SENIOR ADVOCATE for MR NIRAV C SANGHAVI(5950)
for the Petitioner(s) No.

1,10,11,12,13,14,15,16,17,18,19,2,20,21,22,23,24,25,26,3,4,5,6,7,8,9

DS AFF.NOT FILED (N) for the Respondent(s) No. 12

MR GURSHARANSINGH H VIRK WITH MS DHARITRI PANCHOLI AGP AND

MR JAY BAROT ASSISTANT GOVERNMENT PLEADER for the Respondent(s)

No. 1,17,18,19,20

MR. ADIT V PANCHOLI(14657) for the Respondent(s) No. 13

MR. RAHUL R DHOLAKIA(6765) for the Respondent(s) No. 10,11

MS DISHA N NANAVALTY(2957) for the Respondent(s) No. 5

MS SHIVANGI J GUPTA(10542) for the Respondent(s) No. 14

IG JOSHI(8726) for the Respondent(s) No. 4

MR KAMAL TRIVEDI ADVOCATE GENERAL WITH MR ANUJ K

TRIVEDI(6251) for the Respondent(s) No. 2

MR DIPAN DESAI(2481) for the Respondent(s) No. 6,7,8

MR GAURAV CHUDASAMA(5660) for the Respondent(s) No. 9

MR JAY N SHAH(10668) for the Respondent(s) No. 16

MR NACHIKET A DAVE(5308) for the Respondent(s) No. 3

MR SALIL M THAKORE(5821) for the Respondent(s) No. 15

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CORAM:HONOURABLE MR. JUSTICE NIKHIL S. KARIEL

Date : 31/08/2026

ORAL ORDER

1. Heard learned Senior Advocate Ms. Trusha Patel for learned Advocate Mr. Nirav Sanghavi on behalf of the petitioners, learned Government Pleader Mr. G.H. Virk with learned Assistant Government Pleader Ms. Dharitri Pancholi and learned Assistant Government Pleader

Mr. Jay Barot on behalf of respondent State and learned Advocate General Mr. Kamal Trivedi with learned Advocate Mr. Anuj Trivedi on behalf of respondent no. 2 – Municipal Corporation.

2. Learned Advocate General Mr. Trivedi would submit that an affidavit having been filed, wherein certain disputed factual aspects have been raised he would require some time to controvert the same by filing appropriate affidavit-in-reply.

3. Learned Senior Advocate Ms. Patel and learned Advocate General Mr. Trivedi would jointly request that since this Court has invested considerable time in this matter, the present petition may be treated as part heard.

3. Having regard to the request made the learned Advocates, issue **Rule** returnable on **11.09.2026**. Affidavit-in-reply shall be filed before the returnable date. Registry to accept the same and the matter shall be treated as part heard.

NIRU

(NIKHIL S. KARIEL,J)